

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1121/96

Date of Order: 19.9.96

BETWEEN.

G.Satyanarayana

.. Applicant.

AND

1. Chief Mechanical Engineer, S.C.Ray.,
Rail Nilayam, Secunderabad.

2. Chief Personnel Officer, S.C.Rly.,
Rail Nilayam, Secunderabad. .. Respondents.

Counsel for the Applicant .. Mr.M.C.Jacob

Counsel for the Respondents .. Mr.

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CORAM:

HON'BLE SHRI R.RANGARAJAN MEMBER (ADMN.)

J U D G E M E N T

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Shri M.C.Jacob, learned counsel for the applicant.

2. The applicant in this OA joined as a Stenographer in the grade of Rs.1200-2040 in the Diesel Locomotive Works Varanasi. Later he was promoted to the grade of senior Stenographer in the scale of 1400-2300 in D.L.W. on 29.6.90. He submitted a representation for transfer to S.C.Railway on request, in terms of para 314 of I.R.E.M. Vol.I. His request was acceeded to and he joined as Stenographer in the grade of 1200-2040 in S.C.Railway on 22.9.93. His pay at the time of his relief in D.L.W. was Rs.1520/- The South Central Railway fixed his pay in the grade of Rs.1200-2040 at the stage of Rs.1350/- without protecting the pay which he was drawing, ^{or the time of} relief from D.L.W. The applicant submitted a representation to protect his pay in terms of Rule 1313 (a) (ii) and (iii) of IREC Vol.II by his representation dt.20.8.96

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(A-7) but it is stated that representation is yet to be disposed of.

3. He has filed this OA to protect his pay in terms of Rule quoted above.

4. When a representation is pending it is proper to remit this case back to R-2 to consider the representation and take a firm decision in regard to his request.

5. In the circumstances the following direction is given :-
R-2 should dispose of the representation of the applicant dated 20.8.96 (A-7) in accordance with the rules taking due note of the direction of this Tribunal in OA.1252/94 disposed of on 14.11.94. If a favourable decision is taken in his representation the applicant is entitled for arrears only from one year prior to the filing of this OA i.e. w.e.f. 13.9.95. (This OA was filed on 13.9.96).

6. The OA is ordered accordingly at the admission stage itself. No costs.

Me
(R.RANGARAJAN)
Member (Admn.)

Dated : 19th September, 1996

(Dictated in Open Court)

sd

Anil Kumar
Dy. Registrar (J)

Copy to:-

1. Chief Mechanical Engineer, S.C.Rly, Railnilayam, Secunderabad.
2. Chief Personnel Officer, S.C.Railway, Railnilayam, Secunderabad.
3. One copy to Sri. M.C.Jacob, Advocate, CAT, Hyd.
4. One copy to Sri. SC for Rlys, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

8/10/96

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED:

19-9-96

ORDER/JUDGEMENT
R.A./C.P./M.A. NO.

O.A. NO.

1121/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YI KR

II COURT

A/c of OA & material papers
to OA 2
No space copy

